

DIVISION BENCH
COURT - I

P-109

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/129(KB)2023
IA(I.B.C)/32(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH APRIL 2024

IN THE MATTER OF	UNIVERSAL POLYCHEM (INDIA) PRIVATE LIMITED VS GUPTA POWER INFRASTRUCTURE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearances (via video conferencing/physically)

Mr. B.Sharma, Adv.] For the Operational Creditor

Mr. Saswat Archarya, Adv.] For the Corporate Debtor

Mr. Patita Paban Bishwal, Adv.]

Ms. Suranjana Chatterjee, Adv.]

O R D E R

1. Ld.Counsel on both sides present.
2. Ld.Counsel for the operational creditor seeks liberty to file rejoinder. He is not able to show any additional fact brought out by the Respondent in the reply, for which rejoinder is required to be filed in terms of Rule 42 of NCLT Rules.
3. Therefore, they request to file rejoinder is declined.
4. Post the matter on **20/05/2024**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**